

In the National Company Law Tribunal, Jaipur

IB No. 604(ND)/2018

TA No. 85/2018

UNDER SECTION 9 OF IBC, 2016

In the matter of:

M/s Vyankatesh Udyog (India) Pvt. Applicant/Petitioners

VS.

M/s Safelex International Ltd.Respondent

Order delivered on 14.09.2018

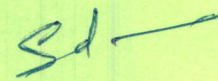
Coram: Shri R. Varadharajan, Member (Judicial)

For Petitioner (s) : Prashant Aggarwal, Adv.

For Respondent(s) : Sanjiv Pandey, Adv.

ORDER

Learned counsel for the petitioner as well as Corporate Debtor are present. Learned counsel for the petitioner represents that a soft copy of the rejoinder has been duly e-mailed to the learned counsel for the Corporate Debtor and that the filing of the hard copy before this Tribunal will be done during the course of the day itself. Taking into consideration the said representations, let the rejoinder be filed by the petitioner within a week from today. Post the matter for enquiry on 04.10.2018.



**(R. Varadharajan)
Member (Judicial)**